

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4683  
ANSWERED ON:25.08.2010  
AMENDMENT IN PCA ACT  
Shivanagouda Shri Shivaramagouda

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether Central Vigilance Commission (CVC) has requested the Government to amend Prevention of Corruption Act (PCA) and Section 197 of CrPC for speedy investigation and trial of corrupt public servants;
- (b) if so, the details thereof; and
- (c) the steps the Government proposes to take to provide legal and statutory power to CVC to take early action against corrupt public servants and initiate judicial process?

**Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a): No, Sir.

(b): Do not arise.

(c): The Central Vigilance Commission is a statutory advisory body and it tenders advice to the Central Government Ministry/Department/Organizations on such matter as may be referred to it in accordance with the CVC Act, 2003. The final decision for imposition of a penalty vests with the Disciplinary Authority concerned.